

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH
(CIRCUIT AT PORT BLAIR)**

No. O.A. 351/375/2019
MA 351/213/2019

Date of Order: 26.03.2019

Present: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

K.Appavoo
Aged about 66 years,
S/o Late N.Kasinathan,
Retired Post Graduate Teacher,
Directorate of Education,
A&N Administration,
Port Blair.
.....Applicant

Versus

1. The Union of India, service through the Secretary to the Government of India, Ministry of Human Resource Development, Department of Education, Shastri Bhawan, New Delhi-1.
2. The Andaman & Nicobar Administration, service through the Lt. Governor (Administrator), Andaman & Nicobar Islands, Raj Niwas, Port Blair-744101.
3. The Chief Secretary, Andaman & Nicobar Administration, Port Blair-744101.
4. The Secretary (Education), Andaman & Nicobar Administration, Port Blair-744101.



5. The Director of Education, Andaman & Nicobar Administration, Directorate of Education, VIP Road, Port Blair-744103.

.....Respondents

For the Applicants: Ms. A.Nag, Counsel

For the Respondents: None

ORDER (Oral)

Per: Ms. Manjula Das, Member (J):

Heard Ms. A.Nag, Ld. Counsel for the applicant.

2. M.A. No. 213/2019 has been filed by the applicant praying for condonation of delay of about one year in filing this O.A. As the applicant is a retired employee, who is staying in remote place, and as sufficient reasons have been assigned in paragraph (x) of the M.A.No. 213/2019, the delay is condoned. M.A. stands disposed of accordingly.

3. In view of the acceptance of the Misc. Application No. 213/2019, we are passing order on the O.A., which has been registered as O.A.No. 351/375/2019.

4. From the perusal of the record, it appears that the applicant is claiming only for the interest of the retirement benefit, which has not been given to him since 2015 although the applicant had retired in



2011. Ld. Counsel for the applicant submitted that the applicant had to approach before this Tribunal for his retiral benefits and after passing of order by this Tribunal the applicant got the retiral benefit but the interest has not been given. Ld. Counsel, to buttress the applicant's claim, has relied on the decision of the Hon'ble Apex Court in the case of ***Vijay L. Mehrotra Vs. State of U.P. & Ors, reported in (2001) 9 SCC 687*** and submitted that the interest has to be given for delayed payment of retiral benefits but in the present case the same has not been given. In view of that applicant claims for the interest before this Tribunal.

5. On perusal of the record, we deem it proper to direct the applicant to make a comprehensive representation within a time frame. Accordingly, we direct the applicant to make a comprehensive representation within a period of three weeks from the date of receipt of this order by making his grievance and genuine claim. On receipt of such representation, Respondent authority shall dispose of the same within a period of three months thereafter by passing a reasoned and speaking order. It is made clear that decision arrived at by the Respondent authority shall be communicated to the applicant forthwith. Further liberty is hereby granted to the applicant to approach this



Tribunal if he is not satisfied with the decision of the Respondent authority.

6. With the above direction, the O.A. stands disposed of. No order as to costs.

(Nandita Chatterjee)
Administrative Member

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(Manjula Das)
Judicial Member

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